

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 149  
**44/241-242(PB)/2019**

**IN THE MATTER OF:**

Mr. Rajesh Mittal

.... Applicant/petitioner

v.

M.M Metacraft Pvt. Ltd.

.... Respondent

**Under Section 241-242**

**Order delivered on 27.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. P.K Mittal, Adv.

For the respondent

Mr. Sanjay Mangal, AR with Mr. Alishan Naynee,  
Ms. Rupal Bhatia, Mr. Dhruv Manchanda, Adv

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 28.03.2019.

Sd/-

(M.M.KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)